NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 334 of 2018

IN THE MATTER OF:

IU International Holding PET Ltd. **...Appellant**

Versus

Mr. V. Nagarajan
(RP for M/s. Cethar Ltd.) **...Respondent**

Present:

For Appellant : **Mr. Pragyan Pradip Sharma and Ms. Anandini Kumari, Advocates**

O R D E R

02.07.2018 While this Appellate Tribunal was not inclined to interfere with the impugned order dated 3rd June, 2018 and orally observed that this is a frivolous appeal, the learned counsel for the appellant sought permission to withdraw the appeal. The appeal is accordingly dismissed as withdrawn but without any liberty to the appellant to appeal against the same very order. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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